CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU



Hearing through video conferencing

T.A.62/6138/2020 (SWP.No.1193/2012)

This the 08th day of December, 2020

HON'BLE MR. JUSTICE L. NARASIMHA REDDY, CHAIRMAN HON'BLE MR. A.K. BISHNOI, MEMBER (A)

Syed Muhammad Shah Age 56 years, S/o Syed Jaffar Shah, R/o Drass Kargil.

(Advocate:- Mr. Javed Iqbal-Not present) Versus				
1.	State of Jammu & Kashmir		Commissioner/	Secretary to
	Government Education	Departme	nt, Civil	Secretariat,
	Jammu/Srinagar.			
2.	Director School Education, Kashmir, Srinagar.			
3.	Chief Education Officer, Kupwa	ıra.		
4.	Chief Education officer, Kargil.			
(A 1	, M.D.: 1.Tl 11.D.	4 A 1		Respondents
IAdV	vocate:-Mr. Raiesh Thanna. ld Den	niiv Advo	cate (teneral)	

ORDER [ORAL]

Justice L. Narasimha Reddy, Chairman: -

The applicant was working as Zonal Education Officer, Drass, Kargil, in 2012. Through an order dated 25.02.2012, the Director of School Education, Kashmir, placed 07 officers of the Education Department under suspension on the basis of the gross violations said to have been observed by the Committee constituted by the Director of School Education, Kashmir, for this purpose.

- 2. Challenging the order of suspension in so far as it relates to the applicant, the applicant filed SWP.No.1193/2012 before the Hon'ble High Court of Jammu & Kashmir. The Hon'ble High Court was not pleased to pass an interim order.
- 3. The Writ Petition has since been transferred to this Tribunal in view of reorganization of the State of Jammu and Kashmir and renumbered as TA.No.62/6138/2020.
- 4. Today, we have taken up the TA for hearing. There is no representation on behalf of the applicant. We heard Mr. Rajesh Thappa, ld Deputy Advocate General, for the respondents.
- 5. The applicant was aged 56 years when the order of suspension was passed. He retired from service in the year 2016. Nothing remains to be decided after his retirement. The suspension becomes invalid even it was in force till he attained the age of superannuation.

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6. The TA is accordingly dismissed as infructuous. There shall be no order as to costs.

(A.K. BISHNOI) MEMBER (A) (JUSTICE L. NARASIMHA REDDY) CHAIRMAN

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